

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 699 of 2010

(Arising out of Order-in-Original No. 5/2010 dated 12/03/2010 passed by
the Commissioner of Central Excise, Bangalore-II Commissionerate)

**KAP India Projects And
Constructions Pvt. Ltd.**

2nd Floor, Ramanshree Arcade, 18,
M.G. Road, Bangalore – 560 001

Appellant(s)

VERSUS

**Commissioner of Service Tax
Bangalore Service Tax- I**

1st To 5th Floor,
TTMC Building, Above BMTC Bus Stand,
Domlur
Bangalore - 560 071
Karnataka

Respondent(s)

Appearance:

Mr. Nagendra Murthy, Advocate
Mr. M.K. Davindran, Supdt. (AR)

For the Appellant
For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 21264 / 2019

Date of Hearing: 18/12/2019

Date of Decision: 18/12/2019

PER : BENCH

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **18/12/2019**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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